

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF JUNE, 2003

Original Application No.1372 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.D.R.TEWARI, MEMBER (A)

Niyamat Ullah Khan, aged about
 22 years, son of Shafat Ullah Khan
 Resident of 131-A, Mohalla Sabzi
 Mandi, Allahabad.

.. Applicant

Versus

1. Union of India through
 Comptroller and Auditor
 General of India, New Delhi.
2. Senior Deputy Accountant
 General(Admn) office of the
 Principal Accountant General,
 Account & Entitlement, Uttar
 Pradesh, Allahabad.

.. Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

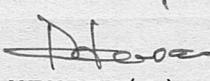
By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents to allow the applicant to participate in games trial for selection and appointment on the post of Accountant. It appears that an advertisement was published in employment news on 30.9.1987 inviting applications for appointment of sports persons. The sports persons of two disciplines namely Volley Ball (Male) and Cricket (Male). The eligibility criteria prescribed in this advertisement was that ~~candidate must~~ ✓
 i) candidates must have represented a State or country in National or International competitions of games or;

- ii) represented University in the Inter University Tournaments held by Inter University Sports Board in games mentioned above or;
- iii) represented the State school teams in National sports/games for schools conducted by All India School Games Federations in the above mentioned games or'
- iv) awarded National Award in Physical efficiency under the National physical efficiency drive.

The applicant also applied. As he did not satisfy the aforesaid requirements he was not found eligible for the selection. It has been stated in the counter that the applicant had applied for recruitment under sports quota in the year 1995 but he was not selected on the ground that he did not possess the requisite eligibility criteria. Inspite of the above deficiency he was considered in the field trial by the Scrutiny committee by mistake. The applicant appeared in the field trial and ~~the~~ interview but he was not found fit for selection by interview board.

In the present selection also the applicant was permitted to appear in the selection proceedings in view of the interim order passed by the Tribunal on 17.12.1997. The applicant was again examined but he was not found fit for selection besides the fact that he did not fulfil the criteria. He has not represented in inter university sports tournament organised by the Inter University.

In the circumstances mentioned above, in our opinion, the applicant is not entitled for any relief from this Tribunal. The OA has no merit and is dismissed accordingly. No order as to costs.


MEMBER (A)


VICE CHAIRMAN